

Division No. 9]**AYES****[18.34 hrs.**

Anirudhan, Shri K.
 Banerjee, Shri S. M.
 Basu, Shri Jyotirmoy
 Esthose, Shri P. P.
 Ghosh, Shri Ganesh
 Gowd, Shri Gadilingana
 Gowder, Shri Nanja
 Gupta, Shri Kanwar Lal
 Kandappan, Shri S.
 Majhi, Shri M.

Menon, Shri Vishwanatha
 Mody, Shri Pilloo
 Ramani, Shri K.
 Ranga, Shri
 Rao, Shri V. Narasimha
 Ray, Shri Rubi
 Sezhiyan, Shri
 Sharma, Shri Yogendra
 Sreedharan, Shri A.
 Umanath, Shri
 Xavier, Shri S.

NOES

Ankineedu, Shri
 Arumugam, Shri R. S.
 Besra, Shri S. C.
 Bhandare, Shri R. D.
 Bhanu Prakash Singh, Shri
 Bhattacharyya, Shri C. K.
 Chaturvedi, Shri R. L.
 Choudhary, Shri Valmiki
 Desai, Shri Morarji
 Dhillon, Shri G. S.
 Dhuleshwar Meena, Shri
 Gavit, Shri Tukaram
 Ghosh, Shri Parimal
 Gupta, Shri Lakhan Lal
 Hazarika, Shri J. N.
 Heerji Bnai, Shri
 Jadhav, Shri Tulshidas
 Jadhav, Shri V. N.
 Jamir, Shri S. C.
 Kamble, Shri
 Katham, Shri B. N.
 Kedaria, Shri C. M.
 Khan, Shri M. A.
 Krishna, Shri M. R.
 Lakshmikanthamma, Shrimati
 Maharaj Singh, Shri
 Mahishi, Dr. Sarojini
 Malhotra, Shri Inder J.

Mrityunjay Prasad, Shri
 Murthy, Shri B. S.
 Oraon, Shri Kartik
 Pahadia, Shri Jagannath
 Panigrahi, Shri Chintamani
 Pant, Shri K. C.
 Parmar, Shri Bhaljibhai
 Partap Singh, Shri
 Parthasarathy, Shri
 Poonacha, Shri C. M.
 Raghu Ramaiah, Shri
 Ram Subhag Singh, Dr.
 Ram Swarup, Shri
 Rane, Shri
 Rao, Dr. K. I.
 Rao, Shri K. Narayana
 Rao, Dr. V. K. R. V.
 Reddy, Shri G. S.
 Sadhu Ram, Shri
 Sarma, Shri A. T.
 Sen, Shri Dwaipayana
 Sen, Shri P. G.
 Sethuraman, Shri N.
 Shukla, Shri Vidya Charan
 Siddheshwar Prasad, Shri
 Suryanarayana, Shri K.
 Swaran Singh, Shri
 Venkatasubbaiah, Shri P.

MR. DEPUTY-SPEAKER: The result* of the division is: Ayes 22; Noes 56.

The motion was negatived.

SOME HON. MEMBERS: Shame, shame!

18.32 hrs.

RESOLUTION RE: ACTIVITIES OF LEFT COMMUNIST PARTY

SOME HON. MEMBERS rose—

*The following members also recorded their votes:

SHRI H. N. MUKERJEE (Calcutta North East): On a point of order, Sir.

SHRI S. M. BANERJEE (Kanpur): I rise on a point of order, Sir.

SHRI UMANATH (Pudukkottai): On a point of order, Sir... (*Interruption*).

MR. DEPUTY SPEAKER: There is no business before the House now. Let him say a word and then I will listen to you. **Shri Prem Chand Verma.**

AYES: Sarvashri **Mohammad Ismail** and **S. S. Kothari.**

NOES: **Shri Sanji Rupji.**

श्री प्रेम चन्द वर्मा (हमीरपुर) : उपाध्यक्ष महोदय, मैं निम्नलिखित संकल्प पेश करता हूँ :

“इस सभा की राय है कि भाग्य के वामपक्षी साम्यवादी दल को अर्बुद घोषित कर दिया जाय चूंकि इस की गतिविधियों से देश को एकाग्र, अखंडता एवं सुरक्षा के लिए खतरा पैदा हो गया है।”

MR. DEPUTY-SPEAKER : Resolution moved.

SHRI H. N. MUKERJEE : On a point of order, Sir.

Mr. Deputy-Speaker, Sir, my point of order goes to the root of the matter as far as the proposed Resolution is concerned. That is why I would wish you please to give your mind to the points which I am offering. Under Rule 173 (iii), it is said that a Resolution may be admissible if it satisfies certain conditions and among those conditions, it is stated :

“it shall not contain arguments, inferences, ironical expressions, imputations or defamatory statements;”

It is the obligation of the Speaker, under Rule 337 to see that Motions, Resolutions, etc. are not inappropriately worded.

My submission, with all respect, is that perhaps the Speaker has not been able to apply his mind to this matter. This Resolution is so inappropriately worded that it draws those objections which invalidate it. The Resolution purports to say that the activities of the Left Communist Party of India are a danger to the unity, integrity and security of the country.

Now, you know very well that the Left Communist Party of India, as it is stated in the Resolution, is represented in this House by a body of Members who are elected on the popular vote and who have just as much right as anybody else to function here as Members of Parliament and to that extent they are entitled like any other Members of Parliament to be protected from slanderous and defamatory attack to be brought in in this kind of way. I am not going into the merit of the question. But according to the law of Parliament, May's classic works on Parliament say very clearly on p. 170 that

the reflections upon Members, the particular individuals not being mentioned or otherwise indicated are equivalent to reflections on the House.

Here, the Members of the Left Communist Party of India who are here, even though they are not mentioned in the Resolution, are being reflected upon. I wish you to please give your mind to it because it is a very serious matter as sought to be passed off so to speak. Reflections have been made in this House in this kind of subterranean manner. I am very astonished that the leader of the House is not here. We are getting tired of having to say, over and over again, that the leader of the House is not, according to the parliamentary canons, the leader of the Party. When she is here as the leader of the House, she is to take an overall view of the situation. I do not have much expectation from the Minister of Parliamentary Affairs, whom because of his endearing size we call the roly-poly Minister, because he does not understand these matters. He is there, but he does not seem to be even applying his mind to what I am trying to say. He has got China in his brains and he wants me to be sent to China; he may send somebody . . . (Interruptions). Whatever it is, reflections have been made on the House . . . (Interruptions).

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : He is saying that I am not applying my mind. I am following him as meticulously as possible. It is wrong on his part to say that the Speaker did not apply his mind. We are not as meticulous as the Chinese people.

SHRI H. N. MUKERJEE : I am very sorry for his lack of ability to understand any language which is spoken in this country.

I am submitting to you that reflections on the House are implicit in the wording of this Resolution. I am submitting to you that the rights of the Opposition, the rights of any section of the Opposition, are something which are a part of the rights of the House. It should not be that the Minister, for example, gives way only under duress and that is what exactly he does from time to time. I am speaking here in order to pinpoint a very important

[Shri H. N. Mukerjee] point, which is this. A section of the members of this House belong to the Left Communist Party. This Resolution says that they endanger the integrity and the security of the country. This is the last word in political accusation. You know according to the Parliamentary law which we follow in this country,—in the House of Lords, conviction for treason or felony amounts to incapacitation from membership of the House, and the same applies in regard to the House of Commons—you cannot be a member, if there is this kind of accusation against you. Here this kind of accusation is being sought to be made on the sly. I do not mind when something is said in the heat of the moment; all kinds of things are said on either side; we also say certain things from time to time. If it is said in the heat of the moment, if in the heat of the moment some members over there or some of my friends on this side say something against us, I do not mind. I give blows and I can take them back also. I have that sense of sportsmanship.

What I want to say is this. When you have a Resolution which is worded carefully when the Resolution is formulated properly and passed on to the Speaker who is to examine whether it is appropriately worded or not, whether it does or does not go against the rules of Parliament, it is a very serious proposition. Here is a chunk of Parliament, a segment of Parliament, a segment of the popular representation of this country, which is being sought to be defamed and slandered, and that amounts to reflection upon the House. That is a violation of the fundamental privilege of the House. That is why I say that this matter should be considered dispassionately and not in the way in which the Minister of Parliamentary Affairs is obviously accustomed to.... (Interruptions).

SHRI P. VENKATASUBBAIAH (Naidyal): On a point of order....

SHRI H. N. MUKERJEE: Why are they interrupting like this?

MR. DEPUTY-SPEAKER: Order, order.

SHRI H. N. MUKERJEE: I have almost concluded. I was just saying that I would like you to understand the implica-

tions of this matter being discussed on the basis of a Resolution in the House. I would like to tell those members of this House who perhaps might have a feeling that a particular party—my party or any other Party—should be banned, that this is not the way, this is not a decent, dignified Parliamentary way of bringing up this proposition; they could do it otherwise. Therefore, I submit to you that, on pure Parliamentary principle, this is something which cannot be permitted.

SHRI P. VENKATASUBBAIAH: On a point of order.

MR. DEPUTY-SPEAKER: I am not disposing it of. We have to take up another discussion now. There is a half-an-hour discussion to be taken up.... (Interruptions).

SHRI NAMBIAR (Tiruchirapalli): That is a different point.... (Interruptions).

MR. DEPUTY-SPEAKER: If you are forgoing this half-an-hour discussion, I will continue till 7 P.M. I thought that you were keen about it. We can dispose this of on the next occasion, if you all agree.... (Interruptions).

SHRI S. KANDAPPAN (Mettur): Since we have already exceeded 2½ hours, the Resolution automatically lapses.

MR. DEPUTY-SPEAKER: I may tell Shri S. M. Banerjee that I take his submission very seriously and I would give due consideration to it.

The question now before me is this. In the next rule, namely rule 174 it has been provided that:

"The Speaker shall decide whether a resolution or a part thereof is or is not admissible under these rules and may disallow any resolution or a part thereof when in his opinion it is an abuse of the right of moving a resolution or calculated to obstruct or prejudicially affect the procedure of the House or is in contravention of these rules."

SHRI NAMBIAR: So, you can disallow it.

MR. DEPUTY-SPEAKER: In view of this rule, I am not the final judge regarding this. I must admit that I recognise the validity of the hon. Member's submission

to this extent that a section of this House, a well constituted party, whether we like it or not, is concerned in this, and the question is whether it could be brought before the House in this fashion. But it is for the Speaker. I would, therefore, suggest that this should be taken up with the Speaker. I have quoted the rule already and I have submitted that I am not in a position to take any decision on this.

SHRI S. M. BANERJEE : I have another point of order, and that relates to a constitutional objection.

श्री प्रेम चन्द वर्मा : उपाध्यक्ष महोदय,

आप पहले मेरी बात सुनिये

MR. DEPUTY-SPEAKER : Let the hon. Member resume his seat. It is a serious matter and I am dealing with it.

As I see things, under the Constitution, when we submit our nomination, we take an oath. That is very important. So, keeping all these points in view, I would say that this matter should be pursued with the Speaker. Now, I shall take up the half-an-hour discussion.

श्री कंबरलाल गुप्त (दिल्ली सदर) :

आप पहले हमारी बात सुन लीजिये, उम के बाद फैसला कीजिये।

MR. DEPUTY-SPEAKER : The hon. Member may resume his seat. I have not closed the discussion on this.

श्री कंबरलाल गुप्त : इस के बारे में कुछ हमें कहना है, आप पहले हमको कहने दीजिये।

MR. DEPUTY-SPEAKER : I cannot give any ruling on this now. How can I give any ruling? I cannot deprive the other hon. Member of his right to raise the half-an-hour discussion.

श्री कंबरलाल गुप्त : आप मेरी बात तो सुनिये—यह कैसे हो सकता है?

MR. DEPUTY-SPEAKER : I have not disposed of the point.

SHRI KANWAR LAL GUPTA : Kindly listen to what we want to say.

MR. DEPUTY-SPEAKER : He will have to take up the issue with the Speaker. I am not competent to deal with the issue.

There ends the matter. I have not given any ruling on this. Now, I want to proceed to the half-an-hour discussion. . . .

श्री कंबरलाल गुप्त : आप मेरी एक बात सुनिये।

MR. DEPUTY-SPEAKER : If I have to allow him, I have to allow Shri S. M. Banerjee also. I have not disposed of it. I am keeping it as abeyance.

SHRI PILOO MODY (Godhra) : You have said that it is postponed but that does not stop the hon. Member from talking on the same point of order.

SHRI KANWAR LAL GUPTA : It is the property of the House.

MR. DEPUTY-SPEAKER : How can I deprive the other Member of his right to raise the half-an-hour discussion?

SHRI PILOO MODY : The point of order may not have been disposed of, and you yourself have postponed it, but the hon. Member can speak on the point of order.

MR. DEPUTY-SPEAKER : I have postponed the debate on the point of order. I have not given any ruling.

श्री कंबरलाल गुप्त : आप मेरी बात सुनिये. उम के बाद फैसला कीजिये।

MR. DEPUTY-SPEAKER : When I have postponed it, I cannot understand why the hon. Member should rise in this manner. If I were to allow him, I would have to allow Shri S. M. Banerjee also, and he has written to me already.

श्री कंबरलाल गुप्त : आप मुझे बोलने क्यों नहीं देते हैं?

MR. DEPUTY-SPEAKER : Now, I am going to take up the half-an-hour discussion.

श्री कंबरलाल गुप्त : अभी श्री हीरेन मुखर्जी साहब ने जो प्वाइन्ट आफ आर्डर उठाया है, आपने फरमाया कि आप स्पीकर साहब से बात करेंगे, फैसला अभी नहीं दे रहे हैं, यह कैसे हो सकता है। जो प्वाइन्ट आफ आर्डर उठाया गया है, वह हाउस की

[श्री बरलाल गुप्त]

प्रार्थी है, इसलिए हममें जो कुछ कहना है, वह आप पहले सुन लें, उस के बाद आकर साह्य फैसला करें—वह ठीक होगा।

MR. DEPUTY-SPEAKER: I think the hon. Member is trying to misunderstand me purposely....

SHRI KANWAR LAL GUPTA: Please do not use the word 'purposely'. I strongly protest against this.

MR. DEPUTY-SPEAKER: I have said that the whole discussion has been postponed.

SHRI KANWAR LAL GUPTA: It is a very bad thing that you have said.

MR. DEPUTY-SPEAKER: I have said that the discussion is postponed. I now want to accommodate the hon. Member who wants to raise the half-an-hour discussion.

SHRI KANWAR LAL GUPTA: My submission is that the discussion cannot be postponed; you have to listen to what we say.

MR. DEPUTY-SPEAKER: If I want to reserve my ruling on the point of order, what is wrong with it?

SHRI KANWAR LAL GUPTA: You can reserve your ruling, but you cannot ask us not to speak....

MR. DEPUTY-SPEAKER: I have postponed the debate on the point of order, because I have to take up the next item now.

श्री कंवरलाल गुप्त: आप मुझे बोलने नहीं देंगे?

MR. DEPUTY-SPEAKER: I have not given any ruling on this; it is for the hon. Members to take it up with the Speaker.

SHRI KANWAR LAL GUPTA: You may defer the decision but you cannot postpone the discussion....

SHRI UMANATH: He has said that he is postponing the discussion.

MR. DEPUTY-SPEAKER: Now, Shri Jyotirmoy Basu.

SHRI P. VENKATASUBBAIAH rose—

MR. DEPUTY-SPEAKER: I have not ruled it out of order. I cannot do any-

thing. I am helpless. The only remedy is to postpone the debate on this. I have not ruled it out.

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): We bow to your ruling and instructions. We are only trying to have the position clarified, that the House is seized of the Resolution and that the point of order has been postponed to the next day.

MR. DEPUTY-SPEAKER: I have not disposed of it. The Resolution has been moved. It is on record. A point of order was raised.

SHRI UMANATH: No, no. The point of order raised was against the moving itself. The House is seized of the point of order, not of the Resolution.

MR. DEPUTY-SPEAKER: After the first matter was disposed of, there was nothing before the House. Then he moved a resolution, saying 'I move'.

SHRI UMANATH: No. We immediately got up. There was no vacuum.

MR. DEPUTY-SPEAKER: As it stands just now, the position is that Shri Verma said 'I move'.

SHRI UMANATH: No, no.

SHRI ANIRUDHAN (Chirayunki): Before he said that, he raised our point of order.

MR. DEPUTY-SPEAKER: He said it. But as I said, under the rules, as Prof. Mukerjee rightly pointed out, this is a serious matter in which I am not in a position to give my decision. It is for them to take up the matter with the Speaker, he can apply his mind to it, not myself, and next time the whole issue would be debated. Just now we will stop it here. It has been postponed.

SHRI UMANATH: The Resolution is not moved. Objection was raised against moving.

SHRI PILOO MODY: The point of order was raised before the Mover had moved the Resolution.

SHRI R. D. BHANDARE (Bombay Central): I want to have a clarification on

the point of order. Do not refer the point of order to the Speaker. It has been raised in the House. Now it is the property of the House. Unless we are heard on it, it cannot be determined. Therefore, do not refer it to the Speaker at all.

SHRI KANWAR LAL GUPTA : Decision can be deferred, but not the discussion which we want now.

SHRI H. N. MUKERJEE : You will permit me to refresh your memory. When you permitted me to get up, I began by saying that my point of order went to the root of the matter. That meant that if the point of order is upheld—hypothetically—if it is upheld by the Speaker, then it would go to the root of the matter and the Resolution cannot be placed before the House.

SOME HON. MEMBERS : No, no.

SHRI H. N. MUKERJEE : Because if it goes to the root of the matter, it means that. The Speaker may not uphold my position; he might very well lean on their side, on their very comfortable side....

AN HON. MEMBER : No aspersions on the Speaker.

SHRI H. N. MUKERJEE : What I mean to say is that I submitted my point of order with the observation that it goes to the root of the matter, to the validity or otherwise of the Resolution being moved at all.

Now, you have very rightly decided that this matter can be determined by the Speaker himself. Therefore, on the next available occasion, this matter would be agitated again before the Speaker. The Speaker will give his opinion and on the basis of that opinion, the Resolution will or will not be moved.

SHRI I. K. GUJRAL : No, Sir.

The point I want to clarify for the benefit of my hon. friends is that a motion having been moved here, the point of order cannot be raised questioning Speaker's action in regard to the admissibility of that motion.... (*Interruptions*). That is the Speaker's discretion. The Speaker having admitted it and the motion having been moved.... (*Interruptions*), the House is seized of it. Now, the only question is how the debate is to be directed. Therefore the hon. Members can raise a point

of order only on how the debate should be directed.

SHRI UMANATH : If what he has said is correct, there is no necessity for a debate on this. His point is this. If it is put on the agenda, it means the Speaker has admitted it, so that, he says that admissibility cannot be questioned. Even if it is on the agenda, the House will be seized of that resolution only if the Member says that he moves that resolution. If he has not moved it, then it lapses. That is the position.

SHRI I. K. GUJRAL : Hon. Member is ignorant of the rules. The fact is that the resolution was put on the order paper and on your asking, Sir, the hon. Member moved it.

SHRI UMANATH : No; he had not moved it.

श्री कंवरलाल गुप्त : उपाध्यक्ष जी, मेरी राय में तो रेजोल्यूशन मूव हुआ हो या न हुआ हो, अगर मूव हो गया है उसके बाद भी अगर प्वाइन्ट आफ आर्डर उठाया जाए और अध्यक्ष महोदय यह समझें कि यह प्वाइन्ट आफ आर्डर ठीक है प्रस्ताव नहीं आ सकता तो वह फिर भी खत्म हो सकता है। इसलिए जो प्वाइन्ट आफ आर्डर प्रोफेसर गुर्जी ने उठाया है उसके सम्बन्ध में मैं शेष बातें कहना चाहता हूँ।

उपाध्यक्ष जी, मेरा कहना है कि यह ठीक है कि हमारा भी उम पार्टी के साथ डिफरेंस आफ ऑपिनियन है और हम समझते हैं कि इनका एंट्रिच्यूड पिछले एक साल से इस तरह का रहा है जिसमें यह शुबहा होता है कि इनकी एंजिजन्स हिन्दुस्तान के बाहर भी है। हमें यह भी शुबहा होता है कि ये पालियामेन्ट्री प्रेक्टिस में विश्वास नहीं करते और वयनेन्ट एक्टिविटीज में इन्डलज करते हैं। लेकिन इसके बाद भी हमारा जो कांस्टीट्यूशन है उसके आर्टिकल 19 में एक फंक्शमेन्टल राइट दिया है :

All citizens shall have the right to form associations and unions.

[श्री कंबरलाल गुप्त]

उसमें प्राविजो यह है कि अगर देश की सेक्योरिटी के खिलाफ होगा तभी बैन लगाया जा सकता है।

अब सवाल यह है कि आया लैफ्ट कम्यूनिस्ट पार्टी की एक्टिविटीज देश के खिलाफ हैं या नहीं? उपाध्यक्ष महोदय, जिस तरह से यह प्रस्ताव आया है, कल मान लीजिए कांग्रेस के खिलाफ भी ऐसा प्रस्ताव आ जाए, कांग्रेस को बैन करने की बात हो तो क्या यह चांज आपको अच्छो लगेगी? इसलिए यह प्रोप्रायटी के खिलाफ है, पार्लियामेन्टरी प्रैक्टिस और डिमोक्रेटिक के खिलाफ है।

SHRI R. D. BHANDARE : He is going into the merits of the case; he has been allowed to speak on the point of order only.

MR. DEPUTY-SPEAKER : You are raising a very good and valid point. I have not closed this debate on the point. It is a very important point and you will be given time to speak on it later on. But just now, you need not continue this discussion.

श्री कंबरलाल गुप्त : मैं एक मिन्ट में समाप्त कर रहा हूँ।

अगर सरकार इस पार्टी पर पाबन्दी लगाना चाहती है तो पहले ह्वाइट पेपर निकालें... (व्यवधान)

मेरा कहना यह है कि अगर सरकार पाबन्दी लगाती है तो ह्वाइटपेपर निकाल कर लोगों को कन्विन्स करे कि इसकी यह एक्टिविटीज हैं उसके बाद बैन लगाए। लेकिन जिस तरह से प्रस्ताव लाया जा रहा है वह डिमोक्रेटिक ट्रेडिशन के खिलाफ है, मैं और मेरी पार्टी इसकी मुखालिफत करते हैं।

MR. DEPUTY-SPEAKER : The question is this. There is a little confusion because once the resolution is moved—(Interruption)—before that, at the time of making a motion, he raised the point of order. Now, once it is on the Order Paper, automatically it is not said that it

is valid. Its validity can be challenged later on. Otherwise there is no meaning. That is accepted. Now, let me summarise the position, because we are going to take it up next time.

SHRI M. N. REDDY (Nizamabad) : On that point, I want to raise a point of order.

MR. DEPUTY-SPEAKER : Let me finish.

SHRI M. N. REDDY : On that point only I want to make one observation. My point of order is that the matter is just now before the House and the hon. Deputy-Speaker cannot postpone the matter so that he could have a decision from the Speaker. I invite your kind attention to rule 10.

MR. DEPUTY-SPEAKER : I have followed the rule. Just listen. I have not said that I postpone it for his decision. What I said is, so far as the admissibility is concerned, under rule 174, once the Speaker has admitted a resolution, I cannot say that its admissibility can be questioned. But even after admissibility, this House is supreme. Therefore, all the aspects which you have raised, which Shri Banerjee has raised or Mr. Bhandare wants to raise,—all aspects of the matter—will be considered and I have given my ruling. But so far as the immediate ruling is concerned, I am handicapped. I cannot do it.

SHRI M. N. REDDY : My point of order is this. Under rule 10, "the Deputy-Speaker or any other member competent to preside over a sitting of the House under the Constitution or these rules shall, when so presiding, have the same powers as the Speaker when so presiding...." So, you can decide the point.

MR. DEPUTY-SPEAKER : I know the rule. This is an important issue. I want a fuller debate. He has raised the point and there must be a reply to it. The House has to debate the point of order. So, today we stop here.

SHRI S. M. BANERJEE, Sir, I have sent you a note that I want to raise a point of order. You have very kindly in your wisdom given your decision and postponed the debate. If, as my hon. friend the Minister, Mr. Gujral says, Mr. Prem Chand Varma has moved it—

MR. DEPUTY-SPEAKER : He has made the motion.

SHRI NAMBLAR : He has not made.

SHRI S. M. BANERJEE : Kindly hear me with patience. He moved the motion that the "House is of opinion that the Left Communist Party of India"—now, there is no Left Communist Party of India, anywhere throughout the country.

SHRI UMANATH : A motion cannot be on a non-existent party.

SHRI S. M. BANERJEE : For the purposes of the election, parties have been recognised by the Chief Election Commissioner, and this party, the Left Communist party, does not find a place there.

MR. DEPUTY-SPEAKER : Then there is no meaning.

SHRI UMANATH : Exactly. Yet, if you allow this resolution, the people will laugh because the House would be discussing a resolution on a non-existing party.

Sir, the fundamental rights which were mortgaged during the emergency are available to us now. Apart from the points raised by Mr. Mukerjee, according to the fundamental rights.....

MR. DEPUTY-SPEAKER : Please resume your seat now. Next time I will allow you.

SHRI S. M. BANERJEE : Next time it cannot be taken up. (*Interruptions*).

SHRI SEZHIYAN : He says it has not been moved. You say it has been moved. Please check up from the records whether it has been moved. (*Interruptions*).

SHRI S. M. BANERJEE : The Election Commissioner has recognised the party with the symbol Communist Marxist and not Left Communist.

MR. DEPUTY-SPEAKER : Next time it will be taken up. (*Interruptions*). The House stands adjourned now till Monday.

19.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, March 11, 1968/Phalguna 21, 1889 (Saka).